IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.406
CP/26/ND/2022

IN THE MATTER OF:

Gayatri Davi Agrawal ... Applicant
Versus
Unitech Limited ... Respondent

Order under Section 73 (4).

Order delivered on 16.03.2023

Coram:
Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

PRESENT:
For the Applicant :
For the Respondent : Ms. Shivani Chawla, Adv.

ORDER

Heard the submissions made by the Applicants (depositors/decree holders) present at the time of hearing of the matter through virtual mode as well as the Ld. Counsel for the Unitech. Ltd. The Ld. Counsel for the Unitech Ltd. has once again pleaded that those Applicants who have not made their applications/claiming the deposit amounts may take steps for filing their claim forms with Ms. Anubha Agarwal, Advocate on record on behalf of the Unitech Ltd. before Hon'ble Supreme Court of India. The Ld. Counsel for the Unitech Ltd. has submitted that she will circulate the outcome of today's proceedings before Hon'ble Supreme Court of India and also any other information which may be relevant to the depositors as well as decree holders. The Applicants who are present today may also inspire those depositors (if they are aware) who have not yet filed their claims before the "Advocate on record" at the earliest. The Ld. Counsel for the Unitech Ltd. may also make efforts to inform all the depositors as well as the decree holders as per their books of accounts of Unitech Ltd. before the next date of hearing.

Let the matter be fixed for hearing on **13.04.2023**.

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)

Order dated 16.03.2023
Amit Steno